## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.28/(MAH)/2011

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES:

Sakharm Krishna Lele & Ors.

V/s.

M/s. Bombay Alums Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 111/111A of the Companies Act 1956 And 58/59 of the Companies Act, 2013

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	Samir Vordya

## **ORDER**

## T.C.P. No. 28/111/CLB/MB/MAH/2011

- 1. Ld. Representatives for both the sides are present. Ld. Representative of Petitioner has informed that an amendment in T.C.P. No. 28/2011 is required due to the reason that one of the Petitioner has expired. The name is to be deleted from the list of Prayer.
- 2. Under the circumstances, it is hereby directed that the aforesaid amendment should be carried out on or before 23.01.2017 with a copy in advance to the other side. Now the matter is listed for final hearing on 13.02.2017. Date is duly communicated to both the sides.

Sd-/ **M. K. SHRAWAT** Member (Judicial)

Dated: 13th January, 2017.